

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:447
ANSWERED ON:23.02.2011
AMENDMENT OF RTI ACT
Shekhar Shri Neeraj; Singh Shri Yashvir

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the proposed amendments to the RTI Act, 2005 permit only one question at a time and restrict an RTI query to 250 words only;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether as per the amendment proposal, heavy charges have been levied for RTI queries;
- (d) if so, the details thereof; and
- (e) the reasons behind restricting the right to information of citizens?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

- (a) & (b): The draft amendment to Right to Information Rules, inter-alia, provides that the request for information should relate only to one subject matter and should be limited to two hundred and fifty words, excluding the address of the Central Public Information Officer and the address of the applicant. The amendment would strengthen the right to information regime by facilitating expeditious supply of correct information.
- (c): No, Sir.
- (d): Does not arise.
- (e): There is no proposal to restrict the right of citizens to information.